

Government of India
Ministry of Finance
(DEPARTMENT OF REVENUE)

New Delhi, the 2nd February, 1980.

NOTIFICATION
INCOME TAX

No. 3169-F, No. 316/841/79-WT : In partial modification of Notification No. 2563/78-F, No. 316/134/78-WT dated 30th October, 1978 and by virtue of the powers conferred by sub-section (1) of section 269B of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorise every Assistant Commissioner of Income-tax specified in column (2) of the Table appended to this ^{NOTIFICATION} order to perform the functions of a competent authority under chapter XXA of the said Act, within the local limits specified in the corresponding entry in column (3) of the said Table.

2. This order shall come into force on 25th January, 1980.

TABLE

- | | |
|---|--|
| 1. Inspecting Assistant Commissioner of Income-tax, Acquisition Range-I, Delhi/New Delhi | Entire area falling within the Kanungo Circle of Mehrauli area falling within the Imperial City i.e., New Delhi, Paharganj, South of Original Desh Bandhu Gupta Road, Western Extension Area and all Nazul Estates falling in the said area.

Areas falling in Kanungo Circle, Delhi lying on the Eastern side of River Jamuna. |
| 2. Inspecting Assistant Commissioner of Income Tax, Acquisition, Range II, Delhi/New Delhi. | Entire area falling within the Kanungo Circle of Delhi (excluding the area falling on the Eastern side of River Jamuna and the Patwari Circle of Burari, Badli and Shakurpur) including the city of old Delhi, Paharganj, North of Original Desh Bandhu Gupta Road, Delhi, Ajmeri Gate Extension Area and all the Nazul, Estates falling in this area.

Entire area falling within the Kanungo Circle of Palam (including Delhi Cantt. Area), Narela and Najafgarh and Patwari Circles of Burari, Badli and Shakurpur of the Field Kanungo Circle of Delhi and all the Nazul Estates falling in this area. |


(S.R. GUPTA)

Under Secretary to the Govt. of India.

To

The Manager, Govt. of India Press, Mayapuri, Ring Road, N. Delhi.